

(SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

- (1) A copy each of Notification Nos. G.S.R. 494(E), to 519 (E), 521(E) to 637(E), 639(E) to 650(E), 652(E) to 691(E), 693(E) to 714(E), 716(E), 720(E), 721(E), and 724(E), to 740(E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1976 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975 together with an explanatory memorandum:—
 - (i) The Customs Tariff (Determination of origin of United Kingdom and other preferential Areas) Rules, 1976, published in Notification No. G.S.R. 717(E) in Gazette of India dated the 2nd August, 1976.
 - (ii) The Customs Tariff (Determination of origin of the United Arab Republic and Yugoslavia) Rules, 1976, published in Notification No. G.S.R. 719(E) in Gazette of India dated the 2nd August, 1976.
 - (iii) The Additional Duty Rules, 1976, published in Notification No. G.S.R. 722(E), in Gazette of India dated the 2nd August, 1976.
- (3) A copy each of Notification Nos. G.S.R. 692(E), 715(E) and 718(E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1976, under sub-section (5) of section 4 of the Customs Tariff Act, 1975

together with an explanatory memorandum.

[Placed in Library. See No. LT-11173/76.]

NOTIFICATION MAKING CERTAIN AMENDMENTS TO TAMIL NADU ADDITIONAL ASSESSMENT AND ADDITIONAL WATER CESS RULES, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): I beg to lay on the Table a copy of Notification No. G.O. Ms. 1258 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 26th June, 1976 making certain amendments to the Tamil Nadu Additional Assessment and Additional Water-Cess Rules, 1963, under sub-section (2) of section 16 of the Tamil Nadu Additional Assessment and Additional Water-Cess Special Assessment and Special Water-Cess, Act, 1963 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-11174/76.]

ANNUAL REPORT AND AUDITED ACCOUNTS OF INDIAN INSTITUTE OF MANAGEMENT, BANGALORE, FOR 1975-76

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1975-76 together with the Audited Accounts. [Placed in Library. See No. LT-11175/76.]

12.19 hrs.

DEMANDS FOR EXCESS GRANT (GENERAL), 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I pre-